

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/s HN REACON PRIVATE LIMITED EARLIER OPERATING
IN SERVICE SECTOR AT
H.N-106, I-FLOOR (NEAR GIRI RAJ HOTEL)
SARAI KALE KHAN, NEW DELHI-110013

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	HN Reacon Private Limited CIN:U70101DL2004PTC124645 (Hereinafter referred to as 'CD')
2.	Address of the registered office	H.N-106, I-Floor (Near Giri Raj Hotel) Sarai Kale Khan, New Delhi-110013
3.	URL of website	As per information available to RP, there is no such URL
4.	Details of place where majority of fixed assets are located	As per audited balance sheet for financial year 2022-2023, Company does not have any assets
5.	Installed capacity of main products/services	As per audited balance sheet for financial year 2022-2023, Company does not have any business.
6.	Quantity and value of main products/services sold in last financial year	As per audited balance sheet for financial year 2022-2023, Company does not have any business.
7.	Number of employees/ workmen	As per information available to RP, there is no such employees/ workmen.
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email to: hreaconcirp@gmail.com csprassan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email to: hreaconcirp@gmail.com csprassan@gmail.com
10.	Last date for receipt of expression of interest	18th February 2024
11.	Date of issue of provisional list of prospective resolution applicants	28th February 2024
12.	Last date for submission of objections to provisional list	04th March 2024

13	Date of issue of final list of prospective resolution applicants	14th March 2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04th March, 2024
15	Last date for submission of resolution plans	3rd April, 2024
16.	Process email id to submit EOI	hnreaconcirp@gmail.com csprassan@gmail.com

Note - The abovementioned timelines are subject to the approval of an extension application to be filed by the resolution professional with the Hon'ble National Company Law Tribunal.

Prassan Sinha

Sd/-

Prassan Navin Kumar Sinha

Resolution Professional

HN Reacon Private Limited

Communication Address of Resolution Professional

F-242B, 3rd Floor, Near Mangal Bazar,

Laxmi Nagar, New Delhi - 110092

Email: hnreaconcirp@gmail.com

csprassan@gmail.com

Date: 03/02/2024

Place: Delhi

PRATHAMA UP GRAMIN BANK
H/O: Ram Ganga Vihar, Phase II, Moradabad -24001

TENDER NOTICE

Sealed Bids are invited from CBA approved Security Printers for work of printing and supply of ITS- 2010 Standard Saving Fund A/c, Current A/C & CC A/c Cheque Books (Personalized). The printed CUTS-2010 Cheque Books (Personalized) shall be supplied at our Regional Offices, Alipur Chopta, Amroha, Balrampur, Bijnor, badaun, Ghaziabad, Gonda, Jhansi, Moradabad, Muzaffar Nagar, Rampur, Sambhal and Thakurdwara (F.O.R.). All the interested parties are advised to go through the detailed Tender guidelines at Bank's Website before submitting their proposals in Sealed Bids. Last date of submission of tender is **22-02-24** upto 02:00 PM. Bank reserves its right to reject any or all the proposals without citing any reason. Corrections/Corrigendum, if any, will be placed on Bank's Website only. For more details visit our website www.prathamaupbank.com/ Email: gad@prathamaupbank.com.

GENERAL MANAGER

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor, SCO 33-34-45 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No. UJWS/04/2019
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 21283

STATE BANK OF INDIA
VS
M/S THAKUR ENGINEERING WORKS
To,
(1) **M/S THAKUR ENGINEERING WORKS**
D/W/S/O- SH LAH SINGH THAKUR
A SOLE PROPRIETORSHIP CONCERN, HOUSE NO. FCA 3804, S G M NAGAR, NEAR RAJA CHOWK, NIT FARIDABAD, HARYANA THROUGH ITS SOLE PROPRIETOR, PAN NO. AJWPS4562N, Faridabad, HARYANA
(2) **SH LAH SINGH THAKUR S/O UDAI SINGH, R/O HOUSE NO B171 SAINIK COLONY SECTOR 49, FARIDABAD FARIDABAD, HARYANA**

SUMMONS
WHEREAS, OA/904/2019 was listed before Hon'ble Presiding Officer / Registrar on 22/11/2023.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 3287599.93/- (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

- (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 - (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 - (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 - (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 - (v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
- You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **REGISTRAR on 21/02/2024 at 10:30A.M.** failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 29/11/2023.

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MR. ASHOK KUMAR SIROHI

RELEVANT PARTICULARS

1. Name of the Personal Guarantor (PG)	Mr. Ashok Kumar Sirohi
2. Address of the registered office/principal office/ Residence of PG	R/o E-13, Sector-30, Noida-201301, UP
3. Details of Order of Adjudicating Authority	The Hon'ble NCLT, Bench-II, New Delhi has initiated the Insolvency Resolution Process under section 100 of IBC, 2016 in IA No. 4369/2023 in CP (IB) No. 81/ND/2023 in the matter of Mr. Ashok Kumar Sirohi Personal Guarantor of M/s Saha Infotech Pvt. Ltd.
Date of commencement of Insolvency Resolution Process	18.01.2024 (order uploaded on 29.01.2024)
Name and registration number of the Resolution Professional	Mr. Anup Kumar Regn. No.: IBB/HPA-002/IP-N00333/2017-18/10911
Address and e-mail of the Resolution Professional, as registered with the Board	Ch. No. 734, Lawyers Chamber Block, Western Wing, Tis Hazari Court, Delhi-110054 Email: sachanlawanalyst@gmail.com
Address and e-mail to be used for correspondence with the Resolution Professional	Ch. No. 734, Lawyers Chamber Block, Western Wing, Tis Hazari Court, Delhi-110054 Email: ip.acre@gmail.com
8. Last date for submission of claims	23.02.2024
9. Relevant Forms are available at	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that Adjudicating Authority NCLT, Bench-II, New Delhi in CP (IB) No. 81/2023 has ordered the commencement of Insolvency Resolution Process of **Mr. Ashok Kumar Sirohi** on 18.01.2024 (order uploaded on 29.01.2024) under Section 100.

The creditors of **Mr. Ashok Kumar Sirohi**, are hereby called upon to submit their claims with proof on or before 23.02.2024 in the prescribed form "Form B" under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtor) Regulations, 2016 to the Resolution Professional at the address mentioned against entry no. 7. The creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Anup Kumar
Resolution Professional
Mr. Ashok Kumar Sirohi
IP Regd. No.: IBB/HPA-002/IP-N00333/2017-18/10911
AFA NO.: AA2/10911/02/130924/202857
AFA Validity upto: 13.09.2024

GOODYEAR
GOODYEAR INDIA LIMITED
CIN: L25111HR1961PLC008578
REGISTERED OFFICE: MATHURA ROAD, BALLABGARH (DISTRICT - FARIDABAD) - 121004, HARYANA
Telephone: 0129-6611000 Fax: 0129-2305310, E-mail: gyi_info@goodyear.com, Website: www.goodyear.co.in

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023 (Rs. In Lakhs)

Particulars	Current 3 months ended (31/12/2023)	Preceding 3 months ended (30/09/2023)	Corresponding 3 months ended (31/12/2022)	Year to date figures for current period ended (9 Months) (31/12/2023)	Year to date figures for Corresponding period ended (9 Months) (31/12/2022)	Year to date figures for current period ended (12 Months) (31/03/2023)
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1. Total income from operations	59,658	69,453	69,296	2,01,447	2,28,765	2,94,380
2. Net Profit for the period (before tax, exceptional and/or extraordinary items)	3,011	5,071	3,306	13,341	11,972	16,538
3. Net Profit for the period before tax (after exceptional and/or extraordinary items)	3,011	5,071	3,306	13,341	11,972	16,538
4. Net Profit for the period after tax (after exceptional and/or extraordinary items)	2,186	3,794	2,441	9,906	8,925	12,286
5. Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (loss) (after tax))	2,246	3,823	2,364	10,032	8,869	12,165
6. Paid-up equity share capital (Face Value of Rs.10/- per share)	2,307	2,307	2,307	2,307	2,307	2,307
7. Reserve (excluding revaluation reserve) as shown in the audited balance sheet of the previous year.						69,176
8. Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) (not annualised):						
(a) Basic (Rs.)	9.48	16.45	10.58	42.95	38.69	53.26
(b) Diluted (Rs.)	9.48	16.45	10.58	42.95	38.69	53.26

Notes:

- The above is an extract of the detailed format of the Standalone Unaudited Financial Results for the quarter and Nine months ended December 31, 2023 filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended. The full form of the Standalone Unaudited Financial Results are available on the Stock Exchange website at www.bseindia.com and also available on the Company's website i.e. www.goodyear.co.in/investor-relationships.
- The Statement has been prepared in accordance with the Indian Accounting Standards ("Ind AS 34") as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and in terms of Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended.
- The Company is engaged in the business of sales of automotive tyres, tubes and flaps. The Company sells tyres of its own brand "Goodyear". The Chief Operating Decision Maker (CODM), Managing Director, performs a detailed review of the operating results, thereby makes decisions about the allocation of resources among the various functions. The operating results of each of the functions are not considered individually by the CODM, the functions do not meet the requirements of Ind AS 108 for classification as an operating segment, hence there is only one operating segment namely, "Automotive tyres, tubes & flaps".
- The Code on Social Security, 2020 ("Code") relating to employee benefits during employment and post-employment benefits received Presidential assent in September 2020. The Code has been published in the Gazette of India. However, the date on which the Code will come into effect has not been notified. The Company will assess the impact of the Code when it comes into effect and will record any related impact in the period the Code becomes effective.
- The Board of Directors of the Company at its meeting held on February 02, 2024 have declared a special Interim Dividend of INR 26 per equity share of face value of INR 10 per share. During the quarter the Company has declared total special interim dividend of INR 5,997 lakhs.
- This Statement has been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on February 02, 2024. The financials results for the quarter and nine months ended December 31, 2023 have been reviewed by the Statutory Auditors of the Company and they have expressed an unmodified conclusion thereon.

For GOODYEAR INDIA LIMITED
Sandeep Mahajan
Chairman and Managing Director

Place: Aurangabad
Date: February 02, 2024

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohfl.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
Contact Address: Building No. 27, 2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
HHFDELHOU1900005232	RAHUL SHARMA, MANISHA SHARMA	Rs. 32,27,721/- as on 31-Jan-2024	31-Jan-2024 07-Feb-2022

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All The Piece And Parcel Of The Residential Flat/Dwelling Unit Bearing No. D-1402, On 13th Floor In Block-D, Consisting Of 02-Bed Rooms + Drawing/Dining + Kitchen + 02 Toilets + 03 Balconies + One Study Room, Having A Total Super Area Approximate 1252.35 Sq. Ft. (116.35 Sq. Mtr.) Along With Right To Use One Covered Car Parking Space In The "Victoryone Central", Built On Plot No. Gh-2E, Situated At Sector-12, Greater Noida, District Gautam Budh Nagar, U.P. Bounded By - East - Open; West - Entry; North - Lift; South - Tower C.

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HHFL as aforesaid, then HHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 03-Feb-2024 Place: Delhi/NCR Sd/- Authorised Officer, For Hero Housing Finance Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/s HN REACON PRIVATE LIMITED
EARLIER OPERATING IN SERVICE SECTOR AT H-106, 1-FLOOR (NEAR GIRI RAJ HOTEL) SARAI KALE KHAN, NEW DELHI-110013 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	M/s HN Reacon Private Limited CIN: U70101DL2004PTC124645 (Hereinafter referred to as 'CD')
2. Address of the registered office	H-N-106, 1 Floor (Near Giri Raj Hotel) Sarai Kale Khan, New Delhi-110013
3. URL of website	As per information available to RP, there is no such URL.
4. Details of place where majority of fixed assets are located	As per audited balance sheet for financial year 2022-2023, Company does not have any assets.
5. Installed capacity of main products/ services	As per audited balance sheet for financial year 2022-2023, Company does not have any business.
6. Quantity and value of main products/services sold in last financial year	As per audited balance sheet for financial year 2022-2023, Company does not have any business.
7. Number of employees/ workmen	As per information available to RP, there is no such employees/ workmen.
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email to: hreacconcorp@gmail.com csprassan@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending email to: hreacconcorp@gmail.com csprassan@gmail.com
10. Last date for receipt of expression of interest.	18th February 2024
11. Date of issue of provisional list of prospective resolution applicants	28th February 2024
12. Last date for submission of objections to provisional list	04th March 2024
13. Date of issue of final list of prospective resolution applicants	14th March 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04th March, 2024
15. Last date for submission of resolution plans	3rd April, 2024
16. Process email id to submit.	hreacconcorp@gmail.com csprassan@gmail.com

Note - The above-mentioned timelines are subject to the approval of an extension application to be filed by the resolution professional with the Hon'ble National Company Law Tribunal.

Sd/-
Prassan Navin Kumar Sinha
Resolution Professional
M/s HN Reacon Private Limited
Communication Address of Resolution Professional
F-242B, 3rd Floor, Near Mangal Bazar, Laxmi Nagar, New Delhi - 110092
Email: hreacconcorp@gmail.com csprassan@gmail.com

Date: 03/02/2024
Place: Delhi

PUBLIC NOTICE
Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Rajeev Kumar Singh/ Maya Devi (LBBAR00006514495) & Balaji Dham Colony, Budaun Road, Near Ram Barat Ghar, Bareilly, Uttar Pradesh Bareilly- 243001	Khasra No.1189 Wake Gram Kareli, Bareilly- 243001	08/11/2023 Rs. 42,421/-	03/08/2023
2.	Rajeev Kumar Singh/ Maya Devi (LBBAR00006286470) & Balaji Dham Colony, Budaun Road, Near Ram Barat Ghar, Bareilly, Uttar Pradesh Bareilly- 243001	Khasra No.1189 Wake Gram Kareli, Bareilly- 243001	08/11/2023 Rs. 9,70,498/-	03/08/2023
3.	Rajeev Kumar Singh/ Maya Devi (LBBAR00006286449) & Balaji Dham Colony, Budaun Road, Near Ram Barat Ghar, Bareilly, Uttar Pradesh Bareilly- 243001	Khasra No.1189 Wake Gram Kareli, Bareilly- 243001	08/11/2023 Rs. 20,11,756/-	03/08/2023
4.	Rahul Kumar/ Babita (LBMRT0000624003) & 42 BN BSF, R.S. Pura, Near J And K Bank, Jammu And Kashmir Jammu- 181102	Plot No. 23, Khasra No. 2966, Situated At Tihai Mohalla, Kasba Mawana Kalan, Pargana Hastinapur, Near Fire Brigade Office District Meerut Uttar Pradesh- 250401	22/12/2023 Rs. 15,305/-	07/10/2023
5.	Rahul Kumar/ Babita (LBMRT00006151626) & 42 BN BSF, R.S. Pura, Near J And K Bank, Jammu And Kashmir Jammu- 181102	Plot No. 23, Khasra No. 2966, Situated At Tihai Mohalla, Kasba Mawana Kalan, Pargana Hastinapur, Near Fire Brigade Office District Meerut Uttar Pradesh- 250401	22/12/2023 Rs. 70,931/-	07/10/2023
6.	Rahul Kumar/ Babita (LBMRT00006060334) & 42 BN BSF, R.S. Pura, Near J And K Bank, Jammu And Kashmir Jammu- 181102	Plot No. 23, Khasra No.2966, Situated At Tihai Mohalla, Kasba Mawana Kalan, Pargana Hastinapur, Near Fire Brigade Office District Meerut Uttar Pradesh- 250401	22/12/2023 Rs. 4,96,509/-	07/10/2023
7.	Rahul Kumar/ Babita (LBMRT00006060333) & 42 BN BSF, R.S. Pura, Near J And K Bank, Jammu And Kashmir Jammu- 181102	Plot No. 23, Khasra No.2966, Situated At Tihai Mohalla, Kasba Mawana Kalan, Pargana Hastinapur, Near Fire Brigade Office District Meerut Uttar Pradesh- 250401	22/12/2023 Rs. 20,69,031/-	07/10/2023
8.	Amit Tomer/ Munni Tomar (LBMRT00005833112) & I 253, Shastri Nagar, Uttar Pradesh Meerut- 250004	Residential L.I.G., H No. I-237, Block I, Scheme No. 3, Situated At Shastri Nagar, Meerut Uttar Pradesh- 250001	22/12/2023 Rs. 29,12,569/-	07/10/2023
9.	Amit Tomer/ Munni Tomar (LBMRT00005866052) & I 253, Shastri Nagar, Uttar Pradesh Meerut- 250004	Residential L.I.G., H No. I-237, Block I, Scheme No. 3, Situated At Shastri Nagar, Meerut Uttar Pradesh- 250001	22/12/2023 Rs. 36,452/-	07/10/2023
10.	Amit Tomer/ Munni Tomar (LBMRT00005847386) & I 253, Shastri Nagar, Uttar Pradesh Meerut- 250004	Residential L.I.G., H No. I-235, Block I, Scheme No. 3, Situated At Shastri Nagar, Meerut Uttar Pradesh- 250001	22/12/2023 Rs. 22,765/-	07/10/2023
11.	Amit Tomer/ Munni Tomar (LBMRT00005833125) & I 253, Shastri Nagar, Uttar Pradesh Meerut- 250004	Residential L.I.G., H No. I-235, Block I, Scheme No. 3, Situated At Shastri Nagar, Meerut Uttar Pradesh- 250001	22/12/2023 Rs. 10,93,050/-	07/10/2023
12.	Raju Agarwal/ Nishi Aggarwal (LBSAH00005474090) & House No. 8 4042 Hadanpuri, Colony, Uttar Pradesh Saharanpur- 247002	Property No-8/4042, Madanpuri Colony, Khasra No. 1726 & 1727,1720,1731 & 1762/2 Saharanpur, Uttar Pradesh- 247002	22/12/2023 Rs. 8,13,552/-	03/11/2022
13.	Raju Agarwal/ Nishi Aggarwal (LBSAH00005201027) & House No. 8 4042 Hadanpuri, Colony, Uttar Pradesh Saharanpur- 247002	Property No-8/4042, Madanpuri Colony, Khasra No. 1726 & 1727,1720,1731 & 1762/2 Saharanpur, Uttar Pradesh- 247002	22/12/2023 Rs. 12,19,989/-	03/11/2022
14.	Raju Agarwal/ Nishi Aggarwal (LBSAH00005201028) & House No. 8 4042 Hadanpuri, Colony, Uttar Pradesh Saharanpur- 247002	Property No-8/4042, Madanpuri Colony, Khasra No. 1726 & 1727,1720,1731 & 1762/2 Saharanpur, Uttar Pradesh- 247002	22/12/2023 Rs. 33,17,843/-	03/11/2022
15.	Vishva Bandhu/ Mona Sharma (LBMRT00003640733) & 102 Gagan Vihar Rohta Road Uttar Pradesh Meerut- 250001	House On, Part of Plot No. 352, Khasra No. 229 & 230 Situated At Gagan Vihar Colony, Village Khadolli, Pargana & Tehsil Meerut, Uttar Pradesh	21/12/2023 Rs. 27,00,819/-	03/09/2023
16.	Mohd Fasil/ Farha Naaz (LBSAH00005108759) & Shahid R/o 11/1255 Mohalla Mehndi Sarai Khajur Near Khajoor Wali Mashjid Ruhapur, Uttar Pradesh Saharanpur- 247001	Municipal No. 1/1016, New No. 1/2077, Wake Mohalla Sharda Nagar, Saharanpur, Uttar Pradesh- 247002	21/12/2023 Rs. 14,35,929/-	03/10/2023
17.	Hari Gopal/ Gudi Devi (LBHWR00005551105) & Groom Shyampur Nottaband, Pargana Nazibabad Tehsil And District Haridwar Uttarakhand Haridwar - 249401	Plot No. 23, Khasra No. 370, Situated At Ward No. 59 Sitapur, Gram Jawalapur, (Inside Nagar Nigam), Pargana Jawalapur, Tehsil And District Haridwar, Uttarakhand- 249407	01/01/2024 Rs. 22,00,750/-	03/10/2023
18.	Manoj Kumar/ Rajender Kumar (LBMRT0000531963) & 471 New Govind Puri, Kanker Khera, Lord Budha Public School, Uttar Pradesh Meerut - 250002	House No. 259/A, New Chowk Mohalla, Kanker Khera, Near Mandir, Meerut, Uttar Pradesh- 250001	28/12/2023 Rs. 89,742/-	03/10/2023
19.	Manoj Kumar/ Rajender Kumar (LBMRT00005105599) & 471 New Govind Puri, Kanker Khera, Lord Budha Public School, Uttar Pradesh Meerut- 250002	House No. 259/A, New Chowk Mohalla, Kanker Khera, Near Mandir, Meerut, Uttar Pradesh- 250001	28/12/2023 Rs. 2,21,323/-	03/10/2023
20.	Manoj Kumar/ Rajender Kumar (LBMRT00005034183) & 471 New Govind Puri, Kanker Khera, Lord Budha Public School, Uttar Pradesh Meerut- 250002	House No. 259/A, New Chowk Mohalla, Kanker Khera, Near Mandir, Meerut, Uttar Pradesh- 250001	28/12/2023 Rs. 2,52,238/-	03/10/2023
21.	Manoj Kumar/ Rajender Kumar (LBMRT00004003367) & 471 New Govind Puri, Kanker Khera, Lord Budha Public School, Uttar Pradesh Meerut - 250002	House No. 259/A, New Chowk Mohalla, Kanker Khera, Near Mandir, Meerut, Uttar Pradesh- 250001	28/12/2023 Rs. 6,99,064/-	03/10/2023
22.	Manoj Kumar/ Rajender Kumar (LBMRT00002394441) & 471 New Govind Puri, Kanker Khera, Lord Budha Public School, Uttar Pradesh Meerut - 250002	House No. 259/A, New Chowk Mohalla, Kanker Khera, Near Mandir, Meerut, Uttar Pradesh- 250001	28/12/2023 Rs. 11,12,910/-	03/10/2023
23.	Priyanka Saini/ Vikas/ Bhojram (LBDEH00005357101) & Near Jeevan Deep Ashram Nand Vihar Roorkee Uttarakhand Haridwar - 247667	Part of Khasra No. 97 Minjumla, Situated At Village Sunehra, Pargana And Tehsil Roorkee, District Haridwar, Uttarakhand- 247667	29/12/2023 Rs. 3,64,511/-	03/10/2023
24.	Priyanka Saini/ Vikas/ Bhojram (LBSAH00004003319) & Near Jeevan Deep Ashram Nand Vihar Roorkee Uttarakhand Haridwar - 247667	Part of Khasra No. 97 Minjumla, Situated At Village Sunehra, Pargana And Tehsil Roorkee, District Haridwar, Uttarakhand- 247667	29/12/2023 Rs. 18,27,081/-	03/10/2023
25.	Priyanka Saini/ Vikas/ Bhojram (LBSAH00004003291) & Near Jeevan Deep Ashram Nand Vihar Roorkee Uttarakhand Haridwar - 247667	Part of Khasra No. 97 Minjumla, Situated At Village Sunehra, Pargana And Tehsil Roorkee, District Haridwar, Uttarakhand- 247667	29/12/2023 Rs. 23,57,410/-	03/10/2023
26.	Deepa Verma/ Ravinder Verma (LBMRT00006214518) & A.717, Block-A, Sainik Vihar, Uttar Pradesh Meerut - 250004	Plot No.16, Khasra No.1161M, Village Jewari, Kheriwa Road, Near Aasaram Babu Aasharam, Pragna, Daurala Sardhana, Meerut, Uttar Pradesh- 250001	03/01/2024 Rs. 68,454/-	28/10/2023
27.	Deepa Verma/ Ravinder Verma (LBMRT00006192226) & A.717, Block-A, Sainik Vihar, Uttar Pradesh Meerut- 25			



GOODYEAR INDIA LIMITED

CIN: L25111HR1961PLC008578

REGISTERED OFFICE: MATHURA ROAD, BALLABGARH (DISTRICT - FARIDABAD) - 121004, HARYANA

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023 (Rs. In Lakhs)

Table with 7 columns: Particulars, Current 3 months ended (31/12/2023), Preceding 3 months ended (30/09/2023), Corresponding 3 months ended (31/12/2022), Year to date figures for current period ended (9 Months) (31/12/2023), Year to date figures for corresponding period ended (9 Months) (31/12/2022), Year to date figures for current year ended (12 Months) (31/03/2023)

Notes: 1. The above is an extract of the detailed format of the Standalone Unaudited Financial Results for the quarter and Nine months ended December 31, 2023 filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended.

Place: Aurangabad Date: February 02, 2024 Sandeep Mahajan Chairman and Managing Director

ADDICTIVE LEARNING TECHNOLOGY LIMITED

Corporate Identification Number: U74110HR2017PLC118029

Our Company was originally incorporated as a private limited company under the Companies Act, 2013 in the name and style of "Addictive Learning Technology Private Limited" bearing Corporate Identification Number U74110DL2017PTC323508 dated September 12, 2017, issued by the Registrar of Companies, Delhi.

PROMOTERS: RAMANUJ MUKHERJEE AND ABHYUDAYA SUNIL AGARWAL

THE ISSUE

INITIAL PUBLIC OFFERING UP TO 42,97,000 EQUITY SHARES OF ₹ 10/- EACH ("EQUITY SHARES") OF ADDICTIVE LEARNING TECHNOLOGY LIMITED ("ALTI") OR THE "COMPANY" FOR CASH AT A PRICE OF ₹ 140/- PER EQUITY SHARE ("THE ISSUE PRICE"), AGGREGATING TO ₹ 6,015.80 LAKHS ("THE OFFER"), COMPRISING A FRESH ISSUE OF UP TO 41,37,000 EQUITY SHARES AGGREGATING TO ₹ 5,791.80 LAKHS BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 1,60,000 EQUITY SHARES BY MR. RAMANUJ MUKHERJEE, MR. ABHYUDAYA SUNIL AGARWAL, ("THE PROMOTERS" OR "SELLING SHAREHOLDERS") MS. KOMAL SHAH AND MR. HARSH JAIN ("THE PROMOTER GROUP" OR "THE SELLING SHAREHOLDER") AGGREGATING TO ₹ 224.00 LAKHS ("OFFER FOR SALE").

FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 315 OF THE PROSPECTUS.

FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "ISSUE PROCEDURE" BEGINNING ON PAGE 323 OF THE PROSPECTUS. A COPY OF THE PROSPECTUS IS DELIVERED FOR REGISTRATION TO THE REGISTRAR OF COMPANIES, DELHI AS REQUIRED UNDER SECTION 26 OF THE COMPANIES ACT, 2013.

Corrigendum: Notice to Investors

This Corrigendum should be read with the Prospectus dated January 25, 2024. On page 24, under the head, Object of the Issue, our Company intends to utilize the Net Proceeds for the following objects:

Table with 3 columns: Sr. No., Particulars, Amount (In ₹ Lakh)

On page 97, Under the head, Fund Requirements, we intend to utilize the proceeds of the Fresh Issue, in the manner set forth below:

Table with 4 columns: Sr. No., Particulars, Amount (In ₹ Lakh), % of Net Proceeds

As per the certificate given by M/s K R A, Chartered Accountant dated January 24, 2024, the Company has incurred ₹ 21.54 Lakhs towards issue expenses till date.

On page 120, under the head, General Corporate Purpose, our Company intends to deploy the balance Net Proceeds aggregating ₹ 859.43 Lakhs for General Corporate Purposes subject to such utilization not exceeding 25% of the Net Proceeds, in compliance with the SEBI Regulations, including but not limited to or restricted to, strategic initiatives, strengthening our marketing network & capability, meeting exigencies, brand building exercises in order to strengthen our operations. Our management, in accordance with the policies of our Board, will have flexibility in utilizing the proceeds earmarked for General Corporate Purposes.

On page 121, Under the head, Means of Finance,

Table with 2 columns: Particulars, Estimated Amount (Rs. In lakhs)

On page 122, Under the head, SCHEDULE OF IMPLEMENTATION, we propose to deploy the Net Proceeds for the previously mentioned purposes in accordance with the estimated schedule of implementation and deployment of funds set forth in the table below:

Table with 6 columns: Sr. No., Particulars, Amount to be funded from Net Proceeds, Expenses incurred till January 23, 2024, Estimated Utilisation of Net Proceeds (F.Y. 2023-24), Estimated Utilisation of Net Proceeds (F.Y. 2024-25), Estimated Utilisation of Net Proceeds (F.Y. 2025-26)

BOOK RUNNING LEAD MANAGER

REGISTRAR TO THE ISSUE

Narnolia NARNOLIA FINANCIAL SERVICES LIMITED 201, 2nd Floor, Marble Arch, 236 B A.J.C Bose Road, Kolkata, West Bengal- 700020, India

Investors can contact our Company Secretary and Compliance Officer, the Lead Manager or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

On Behalf of the Board of Directors Addictive Learning Technology Limited

Place: Haryana Date: February 03, 2024

सर शादी लाल एण्टरप्राइजेज लिमिटेड पंजीकृत कार्यालय - अपर दोआब सुगर मिल, शाहीली (उत्तर प्रदेश) 247776

स्थान: शाहीली दिनांक: 02.02.2024

फॉर्म-जी अडिक्टिव की अडिक्टिव हेतु आमंत्रण मेसर्स एवाण टीकॉन प्राइवेट लिमिटेड

पूर्व में एच.एन.-106, प्रथम तल (गिर राज होटल के पास) सराय काले वा, नई दिल्ली-110013 के सेवार्थी सेव में कार्यरत (दियावा) और दोहन अथवा (कंपोर्टेड व्यक्तियों के लिए दियावा समायोजन प्रक्रिया) नियमावली, 2016 के विनियम 36ए के उप-विनियम (1) के अधीन

Table with 2 columns: क्र.सं., नाम

दिनांक 03.02.2024 स्थान: दिल्ली

मैसर्स एवाण टीकॉन प्राइवेट लिमिटेड

समायोजन प्रक्रिया के तहत प्रस्तावित करने के लिए प्रेषित प्रस्ताव

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फॉर्म नं. आईएनसी-26 [कंपनी (निगम) नियम, 2014 के नियम 30 के अनुसार] एक राज्य से दूसरे राज्य में कंपनी के पंजीकृत कार्यालय के परिवर्तन के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

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